LIBRARY

CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH KOLKATA

O.A/351/843/2019 (AN) M.A/351/455/2019 Date of Order: 22.07.2019

Coram:

Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

 Shri J. Lokenath, S/o. J. Sarathi EE (HQ), R/o Lamaba Line, P.O Junglighat, Port Blair, Pin Code 744103.

And

235 other applicants, all working under Superintending Engineer, Electricity Department.

-Applicants

versus

- 1. Union of India Service through the Secretary, Ministry of Power, Shakti Bhayan, Rafi Marg, New Delhi 140001
- 2. The Lieutenant Governor.

 Andaman and Nicobar Islands, Raj Niwas Port Blair 744101.
- 3. The Chief Secretary, A&N Administration, Secretariat, Port Blair -744101
- 4.The Secretary (Power), A &N Administration, Secretariat, Port Blair 744101
- 5. The Superintending Engineer, Electricity Department, &N Administration, Port Blair Andaman 744101.
- 6. The Deputy Secretary, Government of India, Ministry of Personnel, Public Grievances and Pensions, (DOPT), New Delhi 110001.

-Respondents

For The Applicant(s): Mr. B. K. Das, counsel For The Respondent(s): Mr. R. Halder, counsel

ORDER (Oral)

Per: Ms. Bidisha Banerjee, Member (J):

The applicants have approached this Tribunal seeking the following relief:

- "i) To direct the respondent authorities to grant first MACP forthwith since they have completed the considerable period.
- ii) To direct the respondent authorities to extend the benefits of 7th Pay commission since the same is still awaited.
- iii) To direct the respondent authorities to dispose of the representations which are awaited since a long time.
- iv) any other order or orders as the Hon'ble Tribunal deems fit and proper."
- 2. Heard ld. counsel for both parties.
- 3. M.A/351/455/2019 for joint prosecution is allowed.
- 4. At hearing, Ld. counsel for the applicants submits that the applicants have submitted representations (collectively) dated 14.02.2019, Annexure A-4 to the O.A, but the Respondent authorities are yet to consider the same and that the present purpose of the applicants would be served if a direction is issued to the competent respondent authority to dispose of the representations and pass a reasoned and speaking order within a specific time frame.
- Accordingly, without entering into the merits of the case, we direct the Respondent No. 6, who is the Deputy Secretary, Government of India, Ministry of Personnel, Public Crievances and Pensions, to forward the representations of the applicants to the Respondent No. 4, who is the Secretary (Power), A&N Administration, Secretariat, Port Blair, for appropriate consideration and to examine the representations and to dispose of the same with a reasoned and speaking order and in accordance with rules within a period of 3 (three) months from the date of receipt of a copy of this order. The decisions so arrived at shall be communicate to the applicants.
- 6. With the above directions, the O.A is disposed of. No order as to costs.
- 7. Applicants shall bear their individual court fees.

(Nandita Chatterjee) Member (A)

88

(Bidisha Banerjee) Member (J)